

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the IBBI (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF
JBM SHELTERS PRIVATE LIMITED

Sl.No.	Particulars	Details
1.	Name of the Corporate Debtor	JBM SHELTERS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	08/08/2006
3.	Authority under which Corporate Debtor is incorporated /registered	Registrar of Companies, Chennai
4.	Corporate Identity No. of Corporate Debtor	U45200TN2006PTC060909
5.	Address of the registered office and principal office (if any) of Corporate Debtor	No.47, Bazaar Road, Pallavaram Chennai – 600043, Tamil Nadu
6.	Date of closure of Insolvency Resolution Process	12/09/2023
7.	Liquidation commencement date of Corporate Debtor	12/09/2023 (NCLT Order copy received on 14/09/2023)
8.	Name and registration number of the insolvency professional acting as Liquidator	Name: Mr. Venkataraman Subramanian IBBI Regn. No. IBBI/IPA-002/IP-N01068/2020-21/13433
9.	Address and e-mail of the Liquidator, as registered with the Board	Flat No A 4, Ramar Kutil, 3/5 Second Main Road, Gandhi Nagar, Adyar, Chennai-600 020, Tamil Nadu Email: ipvenkataraman@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	2nd Floor, Hari Krupa, No. 71/1, Mc Nicholas Road (off. Poonamallee High Road), Chetpet, Chennai – 600 031 Phone: 044-2836 1636 Email: jbmsheltersliq@gmail.com
11.	Last date for submission of claims	12/10/2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of **JBM Shelters Private Limited** on 12th September 2023.

The stakeholders of **JBM Shelters Private Limited** are hereby called upon to submit their claims with proof on or before 12th October 2023, to the Liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other stakeholders may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under section 38.

Date : Date: 19/09/2023

Place: Place: Chennai



Venkataraman Subramanian

Liquidator

IBBI Regn. No. IBBI/IPA-002/IP-N01068/2020-21/13433

Authorisation for Assignment valid upto 13/02/2024

